

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2977
ANSWERED ON:10.12.2014
FRAUDULENT MARRIAGES BY NRIS
Jadhav Shri Prataprao Ganpatrao

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the details of the complaints/cases received in Indian Missions about fraudulent NRI marriages during each of the last three years and the current year and the action taken thereon, case-wise;
- (b) the number of cases where fraudulent overseas spouses were punished/arrested during the said period;
- (c) the number of cases which are yet to be decided and the reasons for such pendency; and
- (d) the details of legal aid and assistance being provided to women deserted by overseas spouses?

Answer

MINISTER OF STATE OVERSEAS INDIAN AFFAIRS GENERAL (RETD.) SHRI V.K. SINGH

(a): The details of the complaints/cases received in Indian Missions about fraudulent NRI marriages during each of last three years and the current year is enclosed as Annexure.

Action is taken by the Indian Mission by providing assistance in the form of financial help for legal procedures, counseling and taking necessary action as per the need and requirement of the case.

(b) and (c): The Missions/Posts do not maintain such data.

(d): The Ministry implements the scheme for giving legal/ financial assistance to Indian women deserted by their overseas Indian/foreigner husbands through the empanelled NGOs and legal organizations. Such assistance under the MOIA's Scheme is provided through Missions/Posts in the USA, UK, Canada, Australia, New Zealand, Malaysia, Singapore and the Gulf countries. The amount of assistance provided per case under the Scheme to deserted Indian women is up to USD 3,000 in developed countries and USD 2,000 in developing countries.